

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3296
ANSWERED ON:30.11.2010
AMENDMENT IN CRPC
Punia Shri P.L.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are any proposal to amend section 125 of the Cr.PC in view of giving better protection to women; and
(b) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Ministry of Women and Child Development has, inter-alia, recommended for amendment to Cr.P.C. that the right to claim maintenance under Section 125 of Cr.P.C. may be extended, besides legally wedded wife – who has been divorced or has obtained a divorce, to wives who are separated or have been deserted by husbands as also women who have been living in a relationship in the nature of marriage. Since the Criminal Law and the Criminal Procedure are on the Concurrent List of the Seventh Schedule to the Constitution of India, this requires consultation with State Governments and Union Territory Administrations. The recommendation has been referred to all the State Governments and Union Territory Administration for their comments/views. No time-frame can be fixed in this regard.